

1	2	3
Transport & Communications . . . . .	3605	3900
Social & Community Services . . . . .	9980	8831
<i>Of which</i>		
General Education . . . . .	1713	1513
Health . . . . .	2123	1861
Sewerage and Water Supply . . . . .	2880	2500
Housing including Police Housing . . . . .	903	777
Urban Development . . . . .	295	280
Welfare of SC, ST & OBC . . . . .	793	780
Nutrition . . . . .	480	463
Economic Services . . . . .	102	94
General Services . . . . .	29	20
<b>Total . . . . .</b>	<b>82351</b>	<b>72500</b>

#### Grants for Scheduled Caste Development Corporations

7710. SHRI GADADHAR SAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the grants given by Central Government to State for investment in the share capital of the Scheduled Caste Development Corporations during the Sixth Plan Period, State-wise;

(b) the amount released to States for this purpose so far State-wise; and

(c) the guidelines, issued to the State for the bankable schemes of economic development of Scheduled Caste families and the ceiling of margin money loan assistance to the families?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). A statement showing the details of grant-in-aid released to the State Governments, during the years 1980-81 and 1981-82, is enclosed. There is an outlay of Rs. 65 crores for the Sixth Plan under this Centrally Sponsored Scheme; grants are given by Government of India according to a matching for-

mula with reference to the State Government's investment in the Corporation.

(c) It has been impressed upon the States in the guidelines from the Government of India that the Scheduled Castes Development Corporations should take up only bankable schemes of direct economic benefit to Scheduled Caste families so as to assist them substantially for additional income generation. In order to attract the maximum institutional finance both from Nationalised banks and Cooperatives, such bankable schemes may be taken up on a cluster-cum-saturation approach so that linkages with other services and infrastructure facilities can be effectively established. A ceiling of Rs. 12,000 for the total non-recurring cost of every scheme taken up by the Corporation has also been prescribed with a view to ensuring that the Corporation assist the most needy families amongst the Scheduled Castes, who do not have access to other agencies. It is left to the Corporation to decide about the quantum of margin money loan to be given for any scheme within the total non-recurring cost mentioned above; no ceiling has been prescribed by Government of India for this.

## Statement

Details of grant-in-aid to the State Govts. for investment in share capital of the Sch. Castes Development Corporation in the years of Sixth Five Year Plan (1980-85)

(Rs. in lakhs)

S. No.	Name of State	Amount of grant-in-aid released		
		1980-81	1981-82	Total
1	Andhra Pradesh	534.19	248.19	782.38
2	Assam	16.33	18.25	34.58
3	Bihar	24.02	30.31	54.33
4	Gujarat	96.00	98.00	194.00
5	Haryana	38.40	48.04	86.44
6	Himachal Pradesh	28.82	38.43	67.25
7	Karnataka	49.00	79.00	128.00
8	Kerala	28.82	52.84	81.66
9	Maharashtra	39.39	48.04	87.43
10	Madhya Pradesh	24.02	72.06	96.08
11	Punjab	98.00	98.00	196.00
12	Orissa	28.82	33.63	62.45
13	Rajasthan	48.02	41.14	89.16
14	Tripura	1.92	0.96	2.88
15	Tamil Nadu	98.00	98.00	196.00
16	Uttar Pradesh	97.00	152.00	249.00
17	West Bengal	50.22	175.98	226.20
Total		1300.97	1332.87	2633.84

"Setting up of a Bio-Sphere Area in Nilgiris District of Tamil Nadu"

7711. SHRI R. PRABHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering the setting up of a bio-sphere area in the Nilgiris District of Tamil Nadu;

(b) if so, the time by which it is likely to be set up and the steps already taken in this regard; and

(c) the estimated cost of the project?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ENVIRONMENT AND ELECTRONICS AND OCEAN DEVELOPMENT (SHRI C. P. N. SINGH):

(a) Yes, Sir.

(b) and (c) The scheme to set up bio-sphere reserves in the country is under Government's consideration. In the absence of a legislation for bio-sphere